

Statement of disposal of a Military Cold Storage Plant

In September 1944, the Ministry of Railways had rented out land measuring 10,157 sq. yds. to the Ministry of Defence on which the latter had created certain assets, including a Cold Storage Depot. On the closing down of the Depot on 9th March, 1978, the land and the defence assets constructed thereon became surplus. The Ministry of Railways had been pressing for the return of their land. It was, therefore, decided to release the land to the Ministry of Railways together with the defence assets. The Ministry of Railways, however, pointed out that they were not interested in taking over the defence assets. Meanwhile, the Railways also licensed their land in favour of M/s Kirit Enterprises, Bombay in 1979.

2. Reading that the Railways were not interested in taking over the assets and that if the assets were to be disposed of by auction for demolition and site clearance, this process would itself have taken several months for which the Ministry of Defence will have paid license fees to the Railways which had been enhanced from 1-4-1977, it was decided, in consultation with Ministry of Finance, to transfer the assets to M/s Kirit Enterprises, Bombay, at a transfer value of Rs. 1,67,954/-.

3. The Central Bureau of Investigation have registered preliminary enquiries against four officers of the Defence Department and two officers of the Railways on grounds of alleged irregularities in the sale of the assets to M/s Kirit Enterprises, Bombay. The investigation are still in progress.

Identification of Foreign Nationals in Assam Census

5932. SHRI RAJESH KUMAR SINGH;

SHRI RAM VILAS PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have seen the press reports in the 'Indian Express' dated the 18th January, 1981 wherein it has been stated by the Census Commissioner/Registrar, General of India that no identification of foreign nationals will be carried out in Assam during 1981 Census; and

(b) if so, the reasons therefor; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir,

(b) and (c). The question of 'nationality' was neither canvassed in 1981 Census nor in 1971 Census. Besides detection of foreigners is a continuing process and is not linked with Census.

Adivasis in Kozhimuttakkayam

5933. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the Adivasis in Kozhimuttakkayam of Palghat, Kerala are slowly becoming extinct due to lack of care by Government agencies;

(b) whether it is also a fact that the benefits of the Advasi Welfare fund have not been made available to them so far; and

(c) if so, the reasons therefor and the steps proposed to be taken to help them and save them from total extinction.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). A report is awaited from the Government of Kerala and a statement will be laid on the Table of the House on receipt of the report.